

PROCEEDINGS OF THE DISTRICT JUDGE, KOZHIKODE

Present:-Sri. P. Ragini, District Judge.

Sub:- Estt- District Court , Kozhikode – Temporary appointment of Office Attendants (Provisional) through Employment Exchange – Orders issued.

Read:- 1. Order No. 20-2022/183 dated 08 - 04 - 2022 of the District Employment Officer, Kozhikode.
2. GO (P) No 27/2021/Fin dated 10-02-2021.

ORDER NO. A1- 4070 / 2022

Dated: 10.05.2022

The following provisional appointment of Office Attendants in the scale of pay of Rs 23000 - 50200/- are ordered.

Sl.No	Name and address of the candidate	Date of birth	Qualification	Court in which appointed
1	Jisha.K.V Vadakkiniyakath Meethal Perumanna (PO) Kozhikode Pin-673019	01-05-1981	SSLC,Type Writing,Computer Certificate,DTP (English),Computer Certificate Office Automotion, Computer Certificate word processing Lower	Munsiff Court-1, Kozhikode
2	Sheeba. K.V Kunduparambil (H) Kannoth (PO) Kodenchery VIA Kozhikode- 673 580	02-03-1981	SSLC, HSE, NTC - Computer Office Automotion	Spl Court (NDPS Act Cases) / Addl District & Sessions Court,vatakara.
3	Deepa.V Pappini (H) Eranhikkal (PO) Kozhikode 673303	20-03-1974	SSLC	Sub Court,Kozhikode
4	Manoj Kumar CP Banglaw Paramba Dhanya Nivas, Arts College P.O Kozhikode Pin 673018	10-03-1978	SSLC ITI/ NTC / NCVT/ PLUMBER	Munsiff Court-1, Kozhikode

The appointments are purely on a temporary basis under Rule 9(a)(i) of the Kerala State and Subordinate Service Rules 1958 for a period of 179 days or till regular -2-

appointment through Public Service Commission is made or until further orders whichever is earlier.

The service of the above candidates is liable to be terminated at any time without previous notice.

The candidates are directed to report for duty in the Court concerned within 15 days on receipt of this order, failing which their appointment will be treated as cancelled

They are further informed that in case the appointment is found to have been secured on the basis of false information given by them at the Employment Exchange, they will be terminated from the post forthwith.

The above candidates are directed to produce the certificate of character and antecedents from any one of the following authorities at the time of joining duty and a Medical Certificate of fitness as required under rule 13 of Kerala Service Rules Part-I.

1. Gazetted Officers of Central/State Government.
2. Stipendiary Magistrates.
3. Members of parliament.
4. M.L.A's
5. Chair Persons of Municipalities
6. Mayors of Corporations
7. Heads of Private High Schools.
8. Presidents of Panchayaths

Sd/-
District Judge


To

1. The Spl Judge (NDPS Act Cases) / Addl District & Sessions Court, vatakara.
2. The Prl Sub Judget, Kozhikode.
3. The Prl Munsiff -1, Kozhikode.
4. The candidates concerned by Registered post with acknowledgment due.

Copy to:

1. The Registrar (Subordinate Judiciary) , High Court of Kerala, Ernakulam (with CL)
2. The Court Manager, District Court, Kozhikode.
2. The Senior Superintendent, District Court, Kozhikode.
3. The Junior Supdt-II, III District Court, Kozhikode.
4. Section B, District Court, Kozhikode.
5. The Secretary, KCJSO, District Committee, Kozhikode
6. The Secretary, KDJECCS Ltd. Kozhikode.
7. File
8. Proceedings file

// True Copy /Forwarded /By Order //


Sheristadar
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